

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) to (e) The information is being collected and will be laid on the Table of the House.

Ombudsman for indirect taxes

157. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of FINANCE be pleased to state:

- (a) whether there are ombudsman in the case of Indirect Taxes like as existing for Direct Taxes;
- (b) if not, what steps are being taken for providing this forum for grievance redressal;
- (c) whether Government has approved HAG + and Apex pay scales for cadre posts of IRS (IT) and IRS (C&OE) services, excluding those of members of the Central Boards; and
- (d) the number of such posts which are being considered?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM):
(a) No, Sir.

- (b) At present, there is no concrete proposal.
- (c) No, Sir.
- (d) Does not arise.

New holding norms

158. SHRI RAJKUMAR DHOOT: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that new holding norms may force over a dozen Public Sector Units (PSUs) for delisting in the stock exchanges in the absence of revival prospects and investor interest;
- (b) if so, the revised norms and the details of current status of such PSUs which way fall victim to revised norms; and
- (c) the steps taken by Government to minimize hardship to these PSUs by financial support and administrative reforms?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) The new holding norms do not specifically require any company to delist its shares from stock exchanges.